



2026:AHC:53769

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 8973 of 2026

Raju Alias Rajkumar

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Bhaskar Bhadra
Counsel for Opposite Party(s)	:	G.A.

Court No. - 67

HON'BLE SAMEER JAIN, J.

1. Heard Sri Bhaskar Bhadra, learned counsel for the applicant and Sri Kunwar Tejendra Bahadur, learned AGA for the State.
2. The instant bail application has been filed seeking release of the applicant on bail in Case Crime No.272 of 2019, under Sections 498A, 304B IPC and Section 3/4 DP Act, Police Station Aonla, District Bareilly, during pendency of the trial.
3. Learned counsel for the applicant submits, applicant is son of *jeth* of the deceased and on the basis of false and general allegation he has been made accused in the present matter.
4. He next submits, even father of the applicant i.e. *jeth* of the deceased namely Mohar Singh has been released on bail by co-ordinate Bench of this Court and his bail order has been annexed at page-59 of the paper-book and as far as allegations are concerned case of the applicant is at par with him.
5. He next submits, from the viscera report it reflects, deceased died due to consumption of insecticides therefore it appears to be a case of suicidal death. He further submits, applicant is not having any previous criminal history and in the present matter he is in jail since 27.01.2026.

6. Per contra, learned AGA however opposed the prayer for bail but could not dispute the arguments on facts advanced by learned counsel for the applicant.

7. I have heard learned counsel for the parties and perused the record of the case.

8. Considering the arguments advanced by learned counsel for the applicant and the fact that applicant is son of *jeth* of the deceased and there is no specific allegation against him and even his father i.e. *jeth* of the deceased has already been released on bail and considering the viscera report of the deceased possibility of the suicide committed by her cannot be ruled out and applicant is not having any previous criminal history and in the present matter he is in jail since 27.01.2026, in my view, applicant is entitled to be released on bail.

9. Accordingly, without expressing any opinion on the merits of the case, the instant bail application is allowed.

10. Let the applicant - **Raju Alias Rajkumar** be released on bail in the aforesaid case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions:-

(i) The applicant shall appear before the trial court on the dates fixed, unless her personal presence is exempted.

(ii) The applicant shall not directly or indirectly, make inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or any police officer or tamper with the evidence.

(iii) The applicant shall not indulge in any criminal and anti-social activity.

11. In case of breach of any of the above condition, the prosecution will be at liberty to move an application before this Court for cancellation of the bail of the applicant.

12. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

March 17, 2026

Shahroz

(Sameer Jain,J.)